

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:6208  
ANSWERED ON:06.05.2013  
DEVELOPMENT OF COMMUNITY FOREST RESOURCES  
Swamygowda Shri N Cheluvarya Swamy

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether the State Forest Departments have been directed by the Government to implement the Forest Rights Act, 2006 in right earnest;
- (b) if so, the details thereof;
- (c) whether the development of Community Forest Resources (CFRs) is included in this regard;
- (d) if so, the details of the findings of monitoring reports of the Ministry; and
- (e) the steps taken by the Government for development of CFR on a priority basis, and their outcomes so far?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) & (b) The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 was enacted in 2006 and has come in force on 2.1.2007. The Ministry of Tribal Affairs is the nodal Ministry for implementation of the Act. The Ministry has notified the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Rules, 2007 on 1.1.2008 and the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Amendment Rules, 2012 on 6.9.2012. Guidelines for implementation of the Act have also been issued by the Ministry of Tribal Affairs on 12.07.2012. The Ministry of Tribal Affairs has also written to all States and U.T. Governments for effective implementation of the Act including the recent communication dated 12.4.2013. Further, the Ministry of Environment & Forests has also written to Principal Chief Conservator of Forests of all States/UTs on 15.1.2013.

(c) to (e) The Forest Rights Act, 2006 recognises the right to protect, regenerate or conserve or manage any community forest resource which they have been traditionally protecting and conserving for sustainable use. Monitoring of implementation of the Forest Rights Act, 2006 is the mandate of the Ministry of Tribal Affairs.